

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.197/MP/2011

Sub: Petition for approval under Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium Term Open Access to Inter-State Transmission System and related matters) Regulations, 2009 for grant of Regulatory Approval for execution of associated transmission system of Krishnapatnam Part-B (for achieving synchronous interconnection of SR with NEW Grid) and associated transmission system of Krishnapathnam Pat-C (for operationalisation of common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh) .

Date of hearing : 15.11.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, New Delhi

Respondents : Karnataka Power Transmission Corporation Ltd. and
Others

Parties present : Shri Y.K.Sehgal, PGCIL
Shri Dilip, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S.Raju, PGCIL
Shri Prashant Sharma, PGCIL
Shri U.K.Tyagi, PGCIL

Record of Proceedings

Through this application, the petitioner Power Grid Corporation of India Limited has prayed as under to:

- (a) Grant regulatory approval for taking up implementation of identified transmission systems for (i) associated transmission system of Krishnapatnam Part-B (for achieving synchronous interconnection of SR with NEW Grid); and (ii) associated transmission system of Krishnapathnam Part-C (for operationalisation of common system

associated with ISGS projects in Krishnapatnam area of Andhra Pradesh) for transmission of power from IPPs/LTA/Connectivity applicants who have been granted LTA/Connectivity;

- (b) Grant approval for inclusion of assets for which the transmission charges are to be recovered through the Point of Connection Charge methodology or any other sharing mechanism notified by CERC from time to time;
- (c) Grant of approval of inclusion of system under the TSA to be notified by CERC; and
- (d) In view of the urgency of the matter, list and heard the petition on any early date.

2. The representative of the petitioner submitted that a meeting was convened on 26.9.2010 regarding implementation of transmission system covered under Krishnapatnam UMPP, wherein Member (PS), Central Electricity Authority had emphasized that these transmission elements are needed for synchronization of SR with NEW grid which is necessary to complete All India synchronous National grid. He further submitted that its implementation is urgent in view of the development of renewable energy in SR and to take care of its intermittency. It was further submitted that the PGCIL has already tendered and completed the survey works and acquired land for Raichur and Sholapur sub-stations and is in advance stage for Pune sub-stations. As it is necessary that Raichur, Sholapur and Pune 765/400 kV sub-station as well as both the circuits of Raichur and Sholapur are available at the same time for synchronous operation of SR and WR, PGCIL has undertaken all the activities to implement the assets in question.

3. The representative of the petitioner further submitted that as such, even if the transmission system for evacuation of power from Krishnapatnam UMPP gets delayed, certain transmission elements associated with the Krishnapatnam UMPP are required to be implemented for synchronization. The representative of the petitioner also submitted that CEA in its meeting recommended that implementation of transmission system may be undertaken by PGCIL urgently without waiting for Krishnapatnam UMPP. He requested the Commission to grant regulatory approval for Krishnapatnam Part-B and the Kurnool sub-station only as a number of IPPs are coming in the Krishnapatnam area.

4. After hearing representative of petitioner, the Commission directed to admit the petition and issue notice to the respondents. The Commission further directed to issue notices to the Central Electricity Authority and constituents of Western Region. The Commission also directed the petitioner to file complete

back- up plan of the transmission system before the next date of hearing with copy to the respondents.

5. The petitioner was further directed to serve copy of the petition to the respondents, Central Electricity Authority and constituents of Western Region on or before 25.11.2011, who shall file the responses to the petition on affidavit, latest by 16.12.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 30.12.2011.

6. The petition shall be listed for hearing on 10.1.2012.

Sd/-
(T. Rout)
Joint Chief (Law)